



# FINANCIAL EXPRESS

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READ TO LEAD

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF BOSTIN ENGINEERS PVT LTD</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	<b>BOSTIN ENGINEERS PVT LTD</b>
2. Date of incorporation of corporate debtor	25/07/1990
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28133WB1990PTC049482
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 184 Lenin Sarani, 2nd Floor Daw Building, Kolkata, West Bengal, India, 700013
6. Insolvency commencement date in respect of corporate debtor	01/04/2024
7. Estimated date of closure of insolvency resolution process	28/09/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rachna Jhunjhunwala IBBI/IPA-001/IP-P00389/2017-18/10707
9. Address and e-mail of the interim resolution professional, as registered with the Board	Siddha Weston, 9 Weston Street, Suite No 134, Kolkata, West Bengal, 700013 Email: <a href="mailto:egress.rac@gmail.com">egress.rac@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Siddha Weston, 9 Weston Street, Suite No 134, Kolkata, West Bengal, 700013 Email: <a href="mailto:cirp.bostin@gmail.com">cirp.bostin@gmail.com</a>
11. Last date for submission of claims	15/04/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NotApplicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NotApplicable 2. NotApplicable 3. NotApplicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NotApplicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the <b>BOSTIN ENGINEERS PVT LTD</b> on <b>01/04/2024</b>. The creditors of <b>BOSTIN ENGINEERS PVT LTD</b>, are hereby called upon to submit their claims with proof on or before <b>15/04/2024</b> to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>SD/- <b>RACHNA JHUNJHUNWALA</b> INTERIM RESOLUTION PROFESSIONAL Regd. No: IBBI/IPA-001/IP-P00389/2017-18/10707 AFA Valid Upto: 07/12/2024</p>	
<p>Date : 03/04/2024 Place : Kolkata</p>	

  


